GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.2035 ANSWERED ON 11.12.2025

COMPENSATION FOR INSTALLATION OF 765 KVA TRANSMISSION LINES

†2035. SHRI AMRA RAM:

Will the Minister of POWER be pleased to state:

- (a) the details of the compensation being provided by the Government to the farmers against their land, trees, fruit-bearing plants, houses and tube wells due to installation of 765 KVA transmission lines in the country, Statewise;
- (b) whether the Government proposes to increase the amount of compensation in view of inflation, if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the time by which this increase would be implemented; and
- (e) whether the compensation is being provided as per the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act 2013, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (d): The compensation for any damage caused during the execution of transmission works is being provided by the Transmission Service Providers (TSPs) as per the guidelines of respective State Government.

Ministry of Power has issued guidelines for payment of Right of Way (RoW) compensation towards diminution of land value for laying Inter-State Transmission System (ISTS) lines. As per the extant guidelines, a compensation of 200% of market value of land for tower base has been

specified. The compensation amount for RoW corridor has been specified for ISTS lines as 30% of the market value of land in rural areas, 60% of the market value of land in municipal corporations & metropolitan areas notified by the State Government, and 45% of the market value of land for municipalities, nagar panchayats and all other urban planning areas notified by the State Government. Assessment of the market rate of land is determined by a Market Rate Committee (MRC) based on the valuation by independent land valuers.

Amount of RoW compensation varies from State to State as the States may adopt MoP's guidelines on RoW compensation in their entirety or issue their own modified guidelines.

(e): As per the provisions of the Electricity Act, 2003, land is not acquired for laying transmission line, and the ownership of land over which the transmission line passes continues to remain with the landowner.

Since The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 is only for permanent acquisition of private land and assets, the provision of the said act is not applicable to the laying of transmission lines.
